



MOST URGENT
E-mail

From:

Ajai Kumar Srivastava-I, HJS
Registrar General
High Court of Judicature at
Allahabad

To:

All the District Judges/OSDs
Subordinate to the High Court of Judicature at
Allahabad

No. PS (RG) / 52 / 2020 : Allahabad

Dated: May 02, 2020

Subject:- Courts subordinate to the High Court of Judicature at Allahabad to remain closed till further orders.

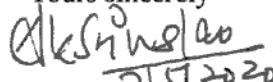
Sir/Madam,

On the captioned subject, I am directed to inform you that the Hon'ble Court has been pleased to reiterate its earlier order dated 25.03.2020 regarding closure of all the Courts Subordinate to the High Court of Judicature at Allahabad, till further orders. A copy of the aforesaid order issued vide notice dated 25.03.2020 is enclosed herewith, for ready reference.

You are, therefore requested to be apprised accordingly for necessary compliance and also to bring the content of this letter into the notice of all the Presiding Officers of Commercial Courts, Motor Accident Claims Tribunals and Land Acquisition Rehabilitation and Resettlement Authorities also, as the case may be, of your district for necessary information and strict compliance, in letter and spirit.


You are further requested to ensure that the content of this letter be uploaded on the website of your respective district courts so that all stakeholders viz. advocates, litigants, other concerned authorities etc. be informed, accordingly.

Encl: As above.

Yours sincerely

21/5/2020
Registrar General

Copy forwarded to:

1. The Chief Secretary, Government of Uttar Pradesh, Lucknow.
2. The Principal Secretary (Law) & L.R., Government of Uttar Pradesh, Lucknow.


Registrar General



High Court of Judicature at Allahabad

NOTICE

Hon'ble the Chief Justice, High Court of Judicature at Allahabad has been pleased to pass the following order :

“As resolved by the Administrative Committee (telephonically), in supersession of all administrative notifications, circular etc., issued earlier, the Court work in the Allahabad High Court shall remain suspended with immediate effect till further orders. However, imminently emergent and urgent cases would be heard by the designated Division Bench/single Judge with prior approval of the Chief Justice. For Lucknow Bench, necessary approval for hearing of urgent cases shall be obtained from Hon'ble Senior Judge, Lucknow.

All the courts subordinate to the High Court of Judicature at Allahabad and all commercial courts, Motor Accident Claims Tribunal and Land Acquisition Rehabilitation and Resettlement Authorities across the State of U.P. shall also remain closed till further orders. The remands and bails of arrested person shall be done as per holiday practice.”

By order of the Court,

sd /
Registrar General
25.3.2020

Copy forwarded for information and necessary action to –

1. The Advocate General, U.P., Allahabad
2. The President, High Court Bar Association, High Court, Allahabad
3. The Secretary, High Court Bar Association, High Court, Allahabad
4. The President, Advocate Association, High Court, Allahabad
5. The Secretary, Advocate Association, High Court, Allahabad
6. The President, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
7. The Secretary, Oudh Bar Association, High Court, Lucknow Bench, Lucknow
8. The Senior Registrar, High Court, Lucknow Bench, Lucknow
9. The Registrar (J) (Listing), High Court, Allahabad
10. The Accountant General, A.G. U.P., Allahabad
11. The System Manager, Computer Center, High Court, Allahabad with the request to upload the notice on official website of High Court, Allahabad.
12. All District Judges/OSDs/PO, MACP/PO Commercial Courts/Chairman, LARA.

By order of the Court,
sd /
Registrar (J) (Listing)
25.03.2020